

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/TL/2024

Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Bidar Transmission Limited.

Date of Hearing : **27.6.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member

Petitioner : Bidar Transmission Limited (BTL)

Respondents : Central Transmission Utility of India Limited ('CTUIL') and Ors.

Parties Present : Shri Rohit Jain, BTL
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for the grant of a transmission licence for the implementation of "Transmission System for Solar Energy Zone in Bidar (2500 MW), Karnataka". He further submitted that since all the requirements have been fulfilled including the responses to the replies of TANGEDCO and CTUIL, the Commission may issue the transmission licence to the Petitioner company.

2. Learned counsel for Respondent, CTUIL submitted that CTUIL has filed its reply to the objection(s) raised by Respondent, TANGEDCO wherein it has been stated that since the Transmission System involved in the present case has been planned in accordance with the Transmission Planning Rules, 2021, no regulatory approval, as envisaged under the Regulatory Approval Regulations, is required as such.

3. Learned counsel for the Respondent, TANGEDCO submitted that the Respondent in its written submissions has already pointed out that there is no regulatory approval to

the Transmission System involved in the present case, which may be considered by the Commission. Learned counsel sought liberty to file a response to the reply filed by CTUIL.

4. Considering the submissions made by the representative of the Petitioner and learned counsels for the Respondents, the Commission permitted Respondent, TANGEDCO to file its response to the CTUIL's reply, if any, within a week.

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)